

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.385 of 1996

DATE OF JUDGMENT: 24th July, 1996

BETWEEN:

Ch. SESHAIAH

.. Applicant

and

1. The Secretary,
Central Board of Direct Taxes,
North Block, New Delhi,
2. The Chief Commissioner of Income Tax,
Andhra Pradesh,
Ayakar Bhavan, Basheerbagh,
Hyderabad,
3. The Zonal Accounts Officer,
Central Board of Direct Taxes,
Ayakar Bhavan, Basheerbagh,
Hyderabad,
4. The Income Tax Officer, Ward-I,
Ongole.

.. Respondents

COUNSEL FOR THE APPLICANT: Shri GVRS VARA PRASAD

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ, SR.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

JUDGEMENT

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Shri A.S.Anjeneyulu representing Shri GVRS Vara Prasad, learned counsel for the applicant and Shri N.R.Devaraj, learned senior standing counsel for the respondents.

2. This OA is filed for declaration that promotion to the post of Income Tax Inspector from the



(2)

post of Stenographer Grade-I involves higher responsibilities and because of that a further consequential direction to the respondents to fix the pay of the applicant on promotion to the cadre of Income Tax Inspector under FR 22-C with effect from the date of his joining as Income Tax Inspector and grant arrears.

3. When this case came for hearing, the learned standing counsel for the respondents brought to my notice that in similar cases which were decided by Principal Bench/Chandigarh Bench of this Tribunal in OA 392/PB/93, 406/PB/93 and 117/CH/93, an SLP has been filed in the Supreme Court in C.C.No.28769/94 and hence the learned standing counsel suggested that the applicant may join as an intervener in that SLP.

4. The above suggestion was considered by the learned counsel for the applicant and he now submits that he will withdraw this OA and await for final outcome of the SLP filed in the Supreme Court and approach this Tribunal when necessity arises thereafter.

5. In view of the above, the applicant is permitted to withdraw this OA with the condition as above.



O.A.385 of 1996.

Copy to:-

1. The Secretary, Central Board of Direct Taxes, North Block, New Delhi.
2. The Chief Commissioner of Income Tax, A.P. Ayakar Bhavan, Basheerbagh, Hyd.
3. The Zonal Accounts Officer, Central Board of Direct Taxes, Ayakar Bhavan, Basheerbagh, Hyd.
4. The Income Tax Officer, Ward-I, Ongole.
5. One copy to Sri. GVRS Vara Prasad, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 24/7/28

ORDER/JUDGEMENT
D.A.H.S./R.S./C.P.No.

O.A. NO.

385/28

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Space

